



IRDA/NL/NTFN/MOTP/068/03/2017

28th March 2017

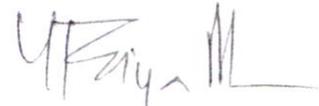
ORDER
Of

Insurance Regulatory and Development Authority of India
On Premium Rates for Motor Third Party Liability Insurance Cover for FY 2017-18

1. By virtue of powers vested in the Authority under Section 14 (2) (i) of the IRDA Act, 1999, the Authority has been notifying the premium rates applicable to the Motor Third Party Liability Insurance covers every year starting from 15.04.2011.
2. In this regard, every year, once the premium rates are finalized, an exposure draft showing the proposed premium rates detailing the methodology of arriving the premium is released on the IRDAI website seeking the comments of various stakeholders. The stakeholders need to provide their comments within 15 days of release of the exposure draft.
3. This year too, the Authority issued an Exposure Draft on 03rd March 2017 on revision of premium rates for Motor Third Party Insurance covers for the FY 2017-18 inviting comments on the proposed rates from all stakeholders concerned. The exposure draft provides the broad methodology used in estimating premium rates and also the proposed premium rates for the FY 2017-18. The last date for receiving feedback was published as 18th March, 2017.
4. After examining the comments received from various stakeholders, the Authority has revisited the premium rates as per the exposure draft and has further moderated the premium rates in some categories.
5. Now, in exercise of the powers vested with the Authority under Section 14 (2) (i) of the IRDA Act 1999, the Authority hereby notifies the premium rates applicable to the Motor Third Party Liability Insurance covers with effect from **01st April 2017** as given in Annexure "A".
6. Insurers are hereby advised to be mindful of the concerns expressed by vehicle owners about the rates as well as the availability of insurance. Considering the mandatory nature of Motor Third Party Insurance, insurers are advised to ensure that Motor Third Party Insurance is made available at their underwriting offices and through all available channels of distribution. The Authority will treat any complaint of non-availability of insurance or use of methods to deny/ delay the insurance cover, seriously.

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7. Further, Insurers are not permitted to cancel the current insurance policies and issue fresh policies to effect new premium rates. This notification as well as the enclosed schedule of premium rates shall be prominently displayed on the Notice Board of every underwriting office and on the website of the Insurers where it can be viewed by the public. This notification is issued in supersession of the Authority, earlier notification ref: IRDA/NL/NTFN/MOTP/060/03/2015 dated 28th March 2016.



(Yegna Priya Bharath)
Chief General Manager (Non-Life)